

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 14.6.94

APPLICATION NUMBER: 756 of 1994.

APPLICANTS:

Sri.H.Ravindra v/s. Secretary(Admn), Lakshadweep Administration  
Te. Secretariat, Kavaratti Island and Others.

1. Sri.H.S.Ananthapadmanatha, Advocate,  
No.108,NHCS Layout, Third Stage,  
Fourth Block, Basaveshwaranagar,  
Bangalore-560079.
2. The Secretary(Administration),  
Administration of Lakshadweep Secretariat,  
Kavaratti Island-682555.
3. Secretary, to the Administrator,  
Union Territory of Lakshadweep Administration,  
Kochi-682003.
4. The Manager, Office of the Coir Monopoly Manager,  
Administration fo Lakshadweep, Mangalore-575001.
5. Sri.M.S.Padmarajiah, Senior CGSC,  
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 07-06-1994.

*S. Ravindra*  
for DEPUTY REGISTRAR 14/6  
JUDICIAL BRANCHES.

gm\*

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*Qued*  
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*On*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

APPLICATION NO. 756/1994

DATED THIS THE SEVENTH DAY OF JUNE, 1994

MR. JUSTICE P.K. SHYAMSUNDER, VICE CHAIRMAN

MR. T.V. RAMANAN, MEMBER(A)

MR. H. RAVINDRA  
AGED 51 YEARS  
S/O. LATE SRI J. RANGAN  
LOWER DIVISION CLERK  
OFFICE OF THE MANAGER  
COIR MONOPOLY SCHEME  
(UNION TERRITORY OF LAKSHADWEEP)  
MANGALORE - 575 001. .... APPLICANT  
(By SHRI H.S. ANANTHAPADMANABHA, ADVOCATE)

Vs.

1. SECRETARY(ADMINISTRATION)  
ADMINISTRATION OF LAKSHADWEEP  
(SECRETARIAT)  
Kavaratti Island - 682 555.
2. SECRETARY TO THE ADMINISTRATOR  
ADMINISTRATION OF THE UNION  
TERRITORY OF LAKSHADWEEP  
Kochi - 682 003.
3. MANAGER  
OFFICE OF THE MANAGER  
COIR MONOPOLY SCHEME  
(UNION TERRITORY OF LAKSHADWEEP)  
Mangalore - 575 001. .... RESPONDENTS

(By SHRI M.S. PADMARAJAIAH, S.C.G.S.C.)

O R D E R

(By MR. T.V. RAMANAN, MEMBER(A))

Admit.

Shri M.S. Padmarajaiah, Standing Counsel for

the respondents files a memo in which it is stated that orders  
have since been issued by the competent authority posting the



applicant as L.O. Clerk in the office of the Executive Engineer, Lakshadweep Public Works Department at Kochi (Kerala). A copy of the telegram dated 1.6.1994 received by him in this connection from the Administration of the Union Territory of Lakshadweep at Cochin also stands annexed to the memo. We have heard the learned counsel for the applicant and the learned standing counsel for the respondents.

2. In the light of the fact that the applicant has now been given a posting, we do not consider it proper to proceed further in the matter. The only submission made by the learned counsel for the applicant is that the applicant should be paid his dues for the period from the date he was relieved at Mangalore in pursuance of the order contained in Annexure-A3 and till he reports for duty in the office of the Executive Engineer, Lakshadweep Public Works Department at Kochi without any further delay. Learned Standing Counsel has no objection to this and says that the respondents would have no objection for making the payment of dues to the applicant by regulating the intervening period in accordance with law. Accordingly, we direct the respondents to pass appropriate orders in accordance with law for making payment of dues for the period referred to above within a period of 2 months from the date of receipt of a copy of this order.

TRUE COPY

3. We dispose of this application accordingly.

No order as to costs.

*S. Shashikumar*  
SECTION OFFICER *1/c*  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL PERCH  
BANGALORE

*Sd/-*

*T. V. RAMANAN*  
MEMBER(A)

*A. K. Shyam Sundar*  
*Sd/-*  
(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN